NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.02.2018 AT 10.30 AM

TRANSFER PETITION NO.	TP (PB)/ 81/388B/HDB/2017
COMPANY PETITION/APPLICATION NO.	CP No. 03/2014
NAME OF THE COMPANY	Deccan Chronicle Holdings Limited
NAME OF THE PETITIONER(S)	SFIO
NAME OF THE RESPONDENT(S)	Deccan Chronicle Holdings Limited
UNDER SECTION	388B

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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K.V. Raman R19 – Advocate
K. PRASHANT " – ADVOCATE
G. Bhupesh o/o R. Raghunandan Rao – R13 – Advocate – 9966622805
A.S. Prashanth – R1 – Adv. – 9000157242
(Dua & Dua Associates).

Heard Ms. Manasi Choudhari, Ld. Counsel for Shri Pratap Kumar M.V, Ld. Counsel for the Petitioner and Shri H. Rajesh Kumar, Shri V. Harinath, Shri DVAS Ravi Prasad, Shri K.V. Raman, Shri K. Prashant, Shri G. Bhupesh and Shri A.S. Prashanth, Ld. Counsels for the Respondents.

The case was instituted in the year 2014 and transferred to this Bench from Hon'ble NCLAT in the year 2017. There are several developments taken place in the meanwhile and the case was heard and reserved for orders.

Since Hon'ble Member (Technical) is transferred, and due to paucity of time, the case could not be decided by the same Bench and therefore the case is reopened and posted for final hearing on 27.03.2018.

Member (T) | Member (J)

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